(b) if so, what are the details thereof;

(c) what action has been taken against the culprits; and

(d) what are the reports of the investigations made in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI ttlHAR RANJAN LASKAR): (a) Yes, Sir.

(b) According to the FIR the young man, Sidharth was shot dead in front of Milap Dhaba, Amdt Kaur Market by the owners of the Dhaba and their accomp lices.

(c) Six persons have been arrested in this case.

(d) Investigation of the case has been completed and the challan is now to be filed in the court. The same is presently under scrutiny of the. JProsecution Branch.

Liberalisation of visa system

3212. SHRI SHIVA CHANDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state;

. (a) whether Government propose to liberalise the visa system between Indian and Pakistan;

(b) if so, the details thereof; and

(c) if the answer to part (a) above be in the negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) •end (b) As a result of the meeting of the Indo-Pak Joint Commission held in Islamabad in June, 1983 the Government of India have further liberalised the visa system between India and Pakistan as fol lows :— *w*

(i) Diplomatic and non-diplomatic visas will be issued for the duration of assignment of diplomatic and non-diplomatic personnel.

(ii) Visitors visa will be issued to businessmen sponsored by a recognised Chamber of Commerce upto three journeys with validity period not exceeding six months.

(iii) Single entry visitor visa valid for three months will also be issued *to* organised groups of academic and professionals.

(iv) Only one member of a family coming to India would now be required to report their arrival to the police authorities.

In addition, Government had taken a unilateral decision la^. year to grant Hindu, Christian, Parsi, Sikh and Quadian minority groups in Pakistan visas for their respective specified places of pilprimage in addition to the existing facilities given to Muslim pilgrims.

(c) Does not arise.

यात्री गाड़ियों में चोरी

3213. **श्री मिर्जा इर्शाद बेग अयूब बेग:** क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) पिछले एक वर्ष के दौरान यात्री गाड़ियों में कितनी चोरियां हुई हैं;

(ख) यात्री गाड़ियों में ऐसी चोरियों की रोकथाम के लिये क्या कदम उठाये गये हैं ; और

(ग) क्या प्रत्येक डिब्बे में पुलिस को तैनात करने के लिये कोई सुझाव प्राप्त हुआ है ?

गृह मंत्रालय में राज्य मंत्री (श्री निहार रंजन लस्कर) : (क) से (ग) पिछले एक वर्ष में यात्री गाड़ियों में की गई चोरियों की संख्या के बारे में अखिल भारतीय आधार पर कोई आंकड़े संकलित नहीं किए गए हैं क्योंकि अपराध सहित

कानून और व्यवस्था राज्य का विषय है ।

रेलवे, रेल मार्गों पर अपराधों की घटनाओं को रोकने के लिए निम्न-लिखित उपाय कर रहा है :—

(1) गाड़ियों के चालकों को संकट-कालीन सीटी बजाने के निदेश दिए गए हैं यदि गाड़ी अचानक असारणीबद्ध रूप से रुकती है ताकि मार्ग रक्षक दल सचेत किया जा सके ।

(2) कोच एटेन्डेन्टों को सतर्क रहने और आरक्षित डिब्बों में अनधिकृत यात्रियों के प्रवेश को रोकने के निदेश दिए गए हैं ।

(3) रेलवे के अनुसंधान, डिजाईन और मानक संगठन को अनधिकृत प्रवेश रोकने के लिए प्रवेश द्वारों में सुधार करने का सुझाव देने और डिब्बों के भीतर तथा बाहर बेहतर प्रकाश सुवि-धाओं की व्यवस्था करने के लिए सुझाव देने की सलाह दी गई है । सरकारी रेलवे पुलिस जो गाड़ियों में यात्रा कर रहे यात्रियों और उनके सामान की सुरक्षा के लिए उत्तरदायी है रेलगाड़ियों पर मार्ग रक्षक व्यक्तियों की व्यवस्था करके, अपराधियों पर निगरानी रखकर और विशिष्ट मामलों में उनको गिरफ्तार करके तथा उन पर मुकदमा चला कर रेल मार्गों पर अपराध नियंत्रण करने के लिए सभी प्रयास कर रही है । इस संबंध में रेलवे सुरक्षा बल सरकारी रेलवे पुलिस की सहायता कर रही है ।

प्रत्येक डिब्बे में "पुलिस "कार्मिक तैनात करने के लिए कोई प्रस्ताव नहीं हुआ है ।

Violation of Foreign Contribution (Regulation) Act

3214. SHRI RAM BHAGAT PAS-WAN: Will the Minister of HOME AF FAIRS be pleased to state:

(a) the details of show-cause notices issued to M/s. I.T.C. Ltd. during last five years for violation of Foreign Contribution (Regulation) Act, 1976 as most of its Directors are accepting foreign contribution during their visits abroad and using foreign money in India; and

(b) whether Government propose to conduct an enquiry regarding foreign con-tributions teceived by officials of M/s. I.T.C. Ltd. and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) No show-cause notices under Foreign Contri-bution (Regulation) Act, 1976 have been issued to M/s T. T. C. Ltd.

(b) No, Sir, as Provisions of Sections 4 (1), 5(1) and 6(1) of Foreign Contribution (Regulation) Act, 1976 are not applicable to officials of M/s I. T. C. Ltd.

Prime Minister's Statement Regarding Punjab and Assam situation

3215. SHRI ABDUL REHMAN SHEIKH: Will the Minister of HOME AFFAIRS be pleased to state**:**

(a) whether the Prime Minister is reported to have stated in Ahmedabad on 26th May, 1983 that the agitations in Punjab and Assam had slipped out of the hands of their sponsors leading to large scale violence and that there was possible threat to the country's unity; and

(b) if so, the precise measures taken by Government to meet the threat and curb the disruptive and anti-national activities of the extremists?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) During her visit to Gujarat on 26th May, 1983